

<b>FORM A</b>	
<b>PUBLIC ANNOUNCEMENT</b>	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
<b>FOR THE ATTENTION OF THE CREDITORS OF</b>	
<b>M/s. MADURAI KRISHNA NETWORK PRIVATE LIMITED</b>	
<b>RELEVANT PARTICULARS</b>	
1. Name of Corporate debtor	Madurai Krishna Network Private Limited
2. Date of Incorporation of Corporate debtor	28-Oct-2010
3. Authority under which Corporate debtor is incorporated / registered	RoC-Chennai
4. Corporate Identity No. / Limited Liability Identification No. of Corporate debtor	U74900TN2010PTC077867
5. Address of the registered office and principal office (if any) of Corporate debtor	1, Malligai Malar Street, Bharathi Nagar, Krishna Colony, Madurai - 625014
6. Insolvency commencement date in respect of Corporate debtor	22-Jul-2022 (Receipt/Communication of order - 25-Jul-2022)
7. Estimated date of closure of insolvency resolution process	18-Jan-2023 (180 days)
8. Name and registration number of the insolvency professional acting as interim resolution professional	Asha Rathod IBBI/IPA-001/IP-P02017/2020-2021/13108
9. Address and e-mail of the interim resolution professional, as registered with the Board	No. 15 P.V. Koil Street, Royapuram, Chennai - 600013. Email: asharathod86@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	S A A S & Co Chartered Accountants No 75 2nd Floor 103/16, Hardevi Chamber Pantheon Road, Egmore Chennai -600008 cirp.mkn@saaaslp.com
11. Last date for submission of claims	10-Aug-2022
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	a) <a href="https://ibbi.gov.in/en/home/downloads">https://ibbi.gov.in/en/home/downloads</a> b) Not Applicable
<p>Notice is hereby given that the National Company Law Tribunal, Chennai has ordered the commencement of a Corporate Insolvency Resolution Process of M/s. Madurai Krishna Network Private Limited on July 22, 2022. The order has been communicated to the undersigned on July 25, 2022</p> <p>The Creditors of M/s. Madurai Krishna Network Private Limited, are hereby called upon to submit their claims with proof <b>on or before</b> August 10, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10. <b>The Financial Creditors shall submit their claims with proof by electronic means only. All Other Creditors may submit the claims with proof in person, by post or by electronic means.</b></p> <p>Submission of false or misleading proofs of claim shall attract penalties</p>	
<p>Sd/- <b>Asha Rathod</b> IBBI Regn. No. : IBBI/IPA-001/IP-P02017/2020-2021/13108 Interim Resolution Professional in the matter of <b>Madurai Krishna Network Private Limited</b></p>	
<p>Date: 28.07.2022 Place: Chennai</p>	

  
**ASHA RATHOD**  
 IP Regn. No. IBBI/IPA-001/  
 IP-P02017/2020-2021/13108